

Kerala or West Bengal? Mr. Chavan would have sent letters after letters and issued them to the press in order to pressurise the State Government.

SHRI VIDYA CHARAN SHUKLA: The relevant portion of the Chief Justices Conference, the Resolution of which was sent by the Registrar says that a convention should be set up that when Commissions of Inquiry enquire into anything, their recommendations should be accepted. It is not that it asked for a commitment from the State Government. No such commitment was either asked for nor was given, as far as that particular matter was concerned. As far as Central responsibility is concerned, I have . . .

SHRI BHUPESH GUPTA: On a point of order. I need protection.

SHRI VIDYA CHARAN SHUKLA: I need your protection. He does not need your protection. You have called me to answer his question and I should be allowed to answer. As far as the question of Central responsibility in this matter is concerned, I have several times, during the course of my previous replies here to-day, said that the Centres' responsibility, in this matter is not at all attracted.

SHRI BHUPESH GUPTA: Even assuming it was not done in an explicit manner, even in a private contract there are certain things implied as conditions. It is merely an implied condition. Suppose it was a contract between two parties and these documents are placed before a court of law, the contract would have been understood along with the two documents and these would have been taken as implied terms of the contract.

And the Government does not accept it as such. I am surprised that you should treat your Judges in this manner today.

MR. CHAIRMAN: What is your point of order?

SHRI B. K. KAUL: When the Commission was appointed it was under the instructions, they say, of the Central Government. I would like to know what are the terms of reference of the Commission and whether the Judge has exceeded the terms of reference. *(Interruptions)* I understand that the Judge has made recommendations exceeding the terms of reference.

(Interruption)

MR. CHAIRMAN: Nothing more. Calling-Attention. Mr. Rajnarain.

SHRI SUNDAR SINGH BHANDARI: I want to know only which is the book he is quoting from.

MR. CHAIRMAN: We have nothing to do with any book.

SHRI SUNDAR SINGH BHANDARI: He has quoted something.

MR. CHAIRMAN: I shall not allow any more on this matter. If he has quoted anything, it will be taken out.

SHRI SUNDAR SINGH BHANDARI: How can it be taken out?

SHRI BHUPESH GUPTA: We want to know whether it is the Telephone Directory in his hand.

MR. CHAIRMAN: Calling Attention to a matter of urgent public importance. Mr. Rajnarain.

[THE DEPUTY CHAIRMAN in the Chair].

WRITTEN ANSWERS TO QUESTIONS

ALLEGATIONS AGAINST FORMER CHIEF MINISTER OF PUNJAB

*555. SARDAR NARINDAR SINGH
BRAR: SHRI SYED HUSSAIN:

Will the Minister of HOME AFFAIRS be pleased to state in the

answer to Starred Question No. 651 given in the Rajya Sabha on the 18th December, 1968 and state the progress so far made in regard to the examination of the allegations against Shri Lachman Singh Gill, the former Chief Minister of Punjab?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): It was considered necessary to verify certain facts through the State Government for further examination of the matter. In an interim reply, the State Government have intimated that in respect of one allegation a criminal case has been registered by the police for investigation and further enquiries are being made into the other allegations. A final report from the State Government is awaited.

ASSOCIATION OF STUDENTS IN THE MANAGEMENT OF UNIVERSITIES

*556. SHRI KRISHAN KANT: SHRI JAGAT NARAIN: SHRI NIRANJAN VARMA:

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state the progress so far made in the implementation of the recommendations of the University Grants Commission and Education Commission to associate students in the management of Universities?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K.R.V. RAO): A statement is laid on the Table of Sabha. [See Appendix LXVII, Annexure No. 81.]

HINDI STENOGRAPHERS

* 557. SHRI M. P. BHARGAVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is proposed to create a regular cadre of Hindi Stenographers on the lines of the English Stenographers with due selection through the Union Public Service Commission;

(b) whether any *ad hoc* pool of Hindi Stenographers had been created in the Ministry of Home Affairs; and

(c) whether the Ministries have been advised to progressively increase transacting their official work in Hindi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b) No, Sir.

(c) Yes, Sir.

केन्द्रीय सड़क परिवहन निगम

*558. श्री ना० कृ० शेजवलकर :

श्री पीताम्बर दास :

श्री जगदम्बी प्रसाद यादव :

श्री मान सिंह वर्मा :

क्या ससद-कार्य और नौवहन तथा परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सड़क परिवहन निगम में अब तक कुल कितनी पूँजी लगी है और उससे प्रति वर्ष कितना लाभ अथवा हानि हुई है ; और

() इस संबंध में भविष्य के लिये क्या योजना है ?

CENTRAL ROAD TRANSPORT CORPORATION

*558. SHRI N. K. SHEJWALKAR: SHRI PITAMBER DAS: SHRI J. P. YADAV: SHRI MAN SINGH VARMA:

Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state:

(a) the total amount of investment so far made in the Central Road

[] English translation.